

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 847 of 2020

IN THE MATTER OF:

Sunil Parmanand Kewalramani **....Appellant**

Vs.

Kestrel Import & Export Pvt. Ltd. **....Respondent**

With

Company Appeal (AT) (Ins.) No. 848 of 2020

IN THE MATTER OF:

Parmanand Kewalramani **....Appellant**

Vs.

Modlite Holdings Pvt. Ltd. **....Respondent**

With

Company Appeal (AT) (Ins.) No. 853 of 2020

IN THE MATTER OF:

Sunil Parmanand Kewalramani & Ors. **....Appellants**

Vs.

Urban Sanctuaries Developers Pvt. Ltd. **....Respondent**

Present:

For Appellant: **Mr. Dushyant Manocha, Ms. Ragini Gupta and
Ms. Anannya Ghosh, Advocates.**

For Respondent: **Mr. Pratik Tripathi, PCS and Mr. Rahul Chitnis,
Advocate.**

With

Company Appeal (AT) (Ins.) No. 1016 of 2020

IN THE MATTER OF:

Kestrel Import & Export Pvt. Ltd. **....Appellant**

Vs.

Sunil Parmanand Kewalramani **....Respondent**

With

Company Appeal (AT) (Ins.) No. 1018 of 2020

IN THE MATTER OF:

Urban Sancturies Developers Pvt. Ltd.Appellant

Vs.

Sunil Parmanand Kewalramani & Ors.Respondents

With

Company Appeal (AT) (Ins.) No. 1019 of 2020

IN THE MATTER OF:

Modlite Holdings Pvt. Ltd.Appellant

Vs.

Parmanand KewalramaniRespondent

Present:

For Appellant: Mr. Pratik Tripathi, PCS and Mr. Rahul Chitnis, Advocate.

For Respondent: Mr. Dushyant Manocha, Ms. Ragini Gupta and Ms. Anannya Ghosh, Advocates.

ORDER
(Virtual Mode)

24.03.2021: Parties have been heard. Parties may file 'Written-Submissions' not more than five pages containing the oral submissions they have made. 'Copies of Judgments' on which parties are relying, may also be filed within a week.

Reserved for Judgment.

[Justice A.I.S. Cheema]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/md